

UTTAR PRADESH SHASAN  
SANSTHAGAT VITTA, KAR EVAM NIBANDHAN ANUBHAG-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of following English translation of Government notification no. KA.NI.-2-1439/XI-9(13)/2010-U.P.Act-5-2008-Order-(64)-2010 dated November 03, 2010:

**NOTIFICATION**


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No.- KA.NI.-2-1439/XI-9(13)/2010-U.P.Act-5-2008-Order-(64)-2010  
Lucknow::Dated::November 03, 2010

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In exercise of the powers under sub-section(4) of section 21 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P. Act no. 5 of 2008), the Governor is pleased to direct with effect from January 01, 2011, that during the transportation of the following goods of the value of rupees fifty thousand or more, transport memo in Form XXI prescribed under rule 40 of the Uttar Pradesh Value Added Tax Rules, 2008 shall be issued and accompanied :

- (1) Mentha oil/De-menthoised oil (DMO)/Menthol
- (2) Supari
- (3) Cement
- (4) Iron and Steel

By order  
  
(Durga Shanker Mishra)  
Pramukh Sachiv